

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

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The Meeting No.10/AM-19 dated 16.08.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri J.D. Giri, Vice President	AEPC
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No. 09/AM-19 dated 19.07.2018 was taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 10/AM-19 dated 16.08.2018 the decision taken in respect of each case is enumerated below:

**MEETING NUMBER : 10/84-ALC3/2018 MEETING DATE : 16.08.2018**

1	<b>Case No.:</b> 3/23/84-ALC3/2016	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Rejected</b>
	HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	
	<b>Decision :</b> Committee considered the case as per agenda alongwith and noted that firm was asked to categorise his export product on the various input used e.g. if a Woven Fabric contain Filature, Cotton, Linen Viscose, Lurex etc. as the case may be and export product category and allowed personal hearing. Shri Vincent Joy, Manager (Import) attended personal hearing and was unable to provide the desired information required for fixation of adhoc norms for the export product. Accordingly, Committee decided to reject the case with direction to firm to pay the applicable duty for EODC. RA concerned may take necessary action subject to compliance of usual condition.			

2	<b>Case No.:</b> 6/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Approved</b>
	HQ File :01/84/050/00474/AM17/	RLA File :07/24/040/00417/AM16/	Lic.No/Date:0710109602 30.03.2016	
	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and heard Shri Sheshadri K. Asstt. General Manager of the firm appeared for hearing and shown the sample export product explaining the fabric requirement. Committee after due deliberation decided to <b>ratify</b> the norms for the above advance authorization as applied for as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

3	<b>Case No.:</b> 4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Approved</b>
	HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	



**Decision :** Committee considered the case as per agenda alongwith other relevant papers and heard Shri Sheshadri K. Asstt. General Manager of the firm appeared for hearing and shown the sample export product explaining the fabric requirement. Committee after due deliberation decided to **ratify** the norms for the above advance authorization allowing the consumption of inputs as under:

1. Export Item – cancelled
2. Export Item 2 – 4.86 SQM per piece
3. Export Item 3 – 0.96 SQM per piece

GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:19/26/84-ALC3/2017	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:10/84-ALC3/2018 16.08.2018	Status:Deffered and Re-indexed
HQ File :01/84/050/00403/AM18/	RLA File :34/24/040/00264/AM18/	Lic.No/Date:3410043756 28.12.2017	Defer Date:13.09.2018

**Decision :** Committee considered the agenda and noted that DIPP has sought information from the firm vide their letter No.7/220/2018-TSW dated 14.08.2018 as under :

- i. Manufacturing process with complete calculation for requirement of raw materials for the manufacture of export product duly certified by Chartered Engineer (If the export product is more than one type, then separate calculation is required for each type of product).
- ii. CAD, CAM/Layout with efficiency chart for manufacturing of export product.
- iii. Width of Import item where unit of measurement (UOM) is meter. Alternatively UOM may be given in Sq Mt.

The case stands deferred for re-listing on 13.09.2018.

Case No.:4/24/84-ALC3/2017	Party Name:MANJUSREE DAS	Meet No/Date:10/84-ALC3/2018 16.08.2018	Rejected
HQ File :01/84/050/00301/AM18/	RLA File :02/24/040/00155/AM18/	Lic.No/Date:0210208098 04.01.2018	

**Decision :** Committee considered the case as per agenda alongwith and noted that firm was asked to submit information as per DGFT HQrs letter dated 14.06.2018 followed with reminder dated 11.07.2018. Since, no response was received from the firm, Committee decided to reject the case with direction to firm to pay the applicable duty for EODC.

RA concerned may take necessary action subject to compliance o of usual condition.

Case No.:39/24/84-ALC3/2017	Party Name:GOKUL POLYMERS PVT LTD	Meet No/Date:10/84-ALC3/2018 16.08.2018	Status:Deferred
HQ File :01/84/050/00336/AM18/	RLA File :05/23/040/00417/AM18/	Lic.No/Date:0510405435 24.01.2018	Defer Date:13.09.2018

**Decision :** Committee considered the case as per agenda alongwith and noted that application for the above advance has been referred to DIPP for comments. Committee decided to await their comments. The case stands deferred for re-enlisting on 13.09.2018.

Case No.:10/25/84-ALC3/2017	Party Name:REAL KNIT FASHION	Meet No/Date:10/84-ALC3/2018 16.08.2018	Rejected
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HQ File :01/84/050/00362/AM18/	RLA File :32/24/040/00046/AM18/	Lic.No/Date:3210078387 02.02.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith and noted that firm was asked to submit information as per DGFT HQrs letter dated 08.06.2018 followed with reminder dated 16.07.2018. Since, no response was received from the firm, Committee decided to reject the case with direction to firm to pay the applicable duty for EODC. RA concerned may take necessary action subject to compliance o of usual condition.			

Case No.:8/25/84-ALC3/2017	Party Name:BASANT INDIA INC	Meet No/Date:10/84-ALC3/2018 16.08.2018	Status: Deferred
HQ File :01/84/050/00360/AM18/	RLA File :05/23/040/00436/AM18/	Lic.No/Date:0510405542 06.02.2018	Defer Date: 13.09.2018
<b>Decision :</b> Committee considered the agenda alongwith relevant record and noted that firm has informed that sample export product sent through courier, however, the same is not received till dated. Committee decided to remind the firm to provide the samples export product. The case stands deferred for re-enlisting on 13.09.2018.			

Case No.:28/25/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2018 16.08.2018	Status: Deferred
HQ File :01/84/050/00380/AM18/	RLA File :05/24/040/00565/AM18/	Lic.No/Date:0510405620 12.02.2018	Defer Date: 13.09.2018
<b>Decision :</b> Committee considered the agenda alongwith relevant record and noted that firm has requested for extension of the time for submission of the documents. Committee decided to await reply of the firm. The case stands deferred for re-enlisting on 13.09.2018.			

Case No.:27/6/84-ALC3/2018	Party Name:GINZA INDUSTRIES LTD	Meet No/Date:10/84-ALC3/2018 16.08.2018	Status: Deferred
HQ File :01/84/050/00107/AM19/	RLA File :52/24/040/00086/AM18/	Lic.No/Date:5210042573 21.03.2018	Defer Date: 13.09.2018
<b>Decision :</b> Committee considered the agenda alongwith relevant record and noted that firm had been requested to provide the information sought vide this Directorate letter dated 12.07.2018 and reminder dated 10.08.2018,however, no response received. Committee decided to await their comments and defer the case. The case stands deferred for re-enlisting on 13.09.2018.			

Case No.:2/10/84-ALC3/2018	Party Name:RAYMOND LIMITED	Meet No/Date:10/84-ALC3/2018 16.08.2018	Closed
HQ File :01/84/050/00165/AM19/	RLA File :03/95/040/01119/AM18/	Lic.No/Date:0310819978 21.03.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that above has been issued by RA, Mumbai on repeat basis vide their F.No.03/95/040/1119/AM18/No Norms/517 dated 21.03.2018. Accordingly, Committee decided to <b>close</b> the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

12	Case No.:9/3/84-ALC3/2018	Party Name:SARAT	Meet No/Date:10/84-ALC3/2018	Status:
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	INDUSTRIES LIMITED	16.08.2018	<b>Deferred</b>
HQ File :01/84/050/00023/AM19/	RLA File :02/24/040/00005/AM19/	Lic.No/Date:0210208316 06.04.2018	Defer Date: 13.09.2018
<b>Decision :</b> Committee considered the agenda alongwith relevant record and noted that that firm had been requested to provide the information sought vide this Directorate letter dated 06.08.2018 and reminder dated 10.08.2018, however, no response received. Committee decided to await their comments and defer the case. The case stands deferred for re-enlisting on 13.09.2018.			

	<b>Case No.:3/10/84-ALC3/2018</b>	Party Name:RAYMOND LIMITED	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Approved</b>
13	HQ File :01/84/050/00166/AM19/	RLA File :03/95/040/00008/AM19/	Lic.No/Date:0310820397 11.04.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that above has been issued by RA, Mumbai on repeat basis vide their F.No.03/95/040/008/AM19/No Norms/517 dated 11.04.2018. Accordingly, Committee decided to <b>close</b> the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

	<b>Case No.:8/4/84-ALC3/2018</b>	Party Name:HIGHPERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Status: Deferred</b>
14	HQ File :01/84/050/00060/AM19/	RLA File :05/23/040/00029/AM19/	Lic.No/Date:0510406235 26.04.2018	Defer Date: 13.09.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith and noted that application for the above advance has been referred to DIPP for comments. Committee decided to await their comments. The case stands deferred for re-enlisting on 13.09.2018.				

	<b>Case No.:10/4/84-ALC3/2018</b>	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Status: Deferred</b>
15	HQ File :01/84/050/00062/AM19/	RLA File :05/24/040/00051/AM19/	Lic.No/Date:0510406262 27.04.2018	Defer Date: 13.09.2018
<b>Decision :</b> Committee considered the agenda alongwith relevant record and noted that firm has requested for extension of the time for submission of the documents. Committee decided to await reply of the firm. The case stands deferred for re-enlisting on 13.09.2018.				

	<b>Case No.:10/6/84-ALC3/2018</b>	Party Name:CAMPARI EXPORTS PVT.LTD.	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Status: Deferred</b>
16	HQ File :01/84/050/00090/AM19/	RLA File :05/23/040/00057/AM19/	Lic.No/Date:0510406392 09.05.2018	Defer Date: 13.09.2018
<b>Decision :</b> Committee considered the agenda alongwith relevant record and noted that consumption is not as per CAD submitted by the firm. Accordingly, Committee decided to allow the personal hearing to firm for explanation of the case. The case stands deferred for re-enlisting on 13.09.2018.				

17	<b>Case No.:9/6/84-ALC3/2018</b>	Party Name:SIVSHREE MEDITTEX (INDIA)	Meet No/Date:10/84-ALC3/2018	<b>Status: Deferred</b>
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	PRIVATE LIMITED,	16.08.2018	
HQ File :01/84/050/00089/AM19/	RLA File :32/24/040/00006/AM19/	Lic.No/Date:3210078487 11.05.2018	Defer Date: 13.09.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith and noted that firm was asked to submit information as per DGFT HQrs letter dated 16.07.2018 followed with reminder dated 10.08.2018. Committee decided to await reply of the firm. The case stands deferred for re-enlisting on 13.09.2018.			

<b>Case No.:11/6/84-ALC3/2018</b>	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Approved</b>
HQ File :01/84/050/00091/AM19/	RLA File :05/23/040/00078/AM19/	Lic.No/Date:0510406456 14.05.2018	
18 <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and heard Shri Anil Darkade, Shipping Executive of the firm appeared before the Committee alongwith sample export product. Accordingly, Committee after due deliberation decided to <b>ratify</b> the norms for the above advance authorization as applied for as per CAD/CAM . GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:16/6/84-ALC3/2018</b>	Party Name:NANDAN DENIM LIMITED	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Status: Deferred</b>
HQ File :01/84/050/00096/AM19/	RLA File :08/24/040/00035/AM19/	Lic.No/Date:0810142595 15.05.2018	Defer Date: 13.09.2018
19 <b>Decision :</b> Committee considered the case as per agenda alongwith and noted that firm was asked to submit the content of input in the export product. Committee decided to send the final reminder to firm . The case stands deferred for re-enlisting on 13.09.2018.			

<b>Case No.:17/6/84-ALC3/2018</b>	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Approved</b>
HQ File :01/84/050/00097/AM19/	RLA File :05/23/040/00060/AM19/	Lic.No/Date:0510406482 16.05.2018	
20 <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and heard Shri Anil Darkade, Shipping Executive of the firm appeared before the Committee alongwith sample export product. Accordingly, Committee after due deliberation decided to <b>ratify</b> the norms for the above advance authorization as applied for as per CAD/CAM. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:13/6/84-ALC3/2018</b>	Party Name:PEARL APPARELS	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Approved</b>
HQ File :01/84/050/00093/AM19/	RLA File :05/24/040/00083/AM19/	Lic.No/Date:0510406492 17.05.2018	
21 <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and heard Shri Rakesh Baloni and Shri Hawa Singh representative of the firm appeared before the Committee alongwith sample export product. Accordingly, Committee after due deliberation decided to <b>ratify</b> the			



norms for the above advance authorization as applied for as per CAD/CAM . GSM should match in import and export.  
RA concerned may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 12/6/84-ALC3/2018	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00092/AM19/	RLA File :34/24/040/00062/AM19/	Lic.No/Date:3410044154 18.05.2018	Defer Date: 13.09.2018
22			
<b>Decision :</b> Committee considered the agenda and decided to ask the firm to furnish the following information for examination of the case:			
i. Manufacturing process with complete calculation for requirement of raw materials for the manufacture of export product duly certified by Chartered Engineer (If the export product is more than one type, then separate calculation is required for each type of product). ii. CAD, CAM/Layout with efficiency chart for manufacturing of export product. iii. Width of Import item where unit of measurement (UOM) is meter. Alternatively UOM may be given in Sq Mt.			
The case stands deferred for re-listing on 13.09.2018.			

<b>Case No.:</b> 18/6/84-ALC3/2018	Party Name:ECOLINE EXIM PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00098/AM19/	RLA File :02/24/040/00029/AM19/	Lic.No/Date:0210208441 22.05.2018	Defer Date: 13.09.2018
23			
<b>Decision :</b> Committee considered the case as per agenda alongwith and noted that application for the above advance has been referred to DIPP for comments. Committee decided to await their comments. The case stands deferred for re-enlisting on 13.09.2018.			

<b>Case No.:</b> 19/6/84-ALC3/2018	Party Name:FLORENCE SHOE COMPANY PVT LTD	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Approved</b>
HQ File :01/84/050/00099/AM19/	RLA File :04/24/040/00045/AM19/	Lic.No/Date:0410164353 22.05.2018	
24			
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization taking cue from G-9 for export of Gents Leather Half Boots as per DIPP comments vide F.No.7/229/2018-TWS dated 25.07.2018 as under :			
<b>Export Item : Gents Leather Half Boots</b>			
<b>Quantity : 1397 pairs</b>			
<b>Import items :</b>			
<b>S.No.</b>	<b>Description</b>	<b>Quantity Recommended</b>	
1.	Full insole socks partly made of leather and partly of synthetic with or without shank	Net to net	
2.	Thermoplastic Sheets for (1) counter	19.560 Sq Mt	
3.	Toe caps/puffs	12.570 Sq Mt	
4.	Unit sole with or without heel	Net to net	
5.	Shoe-lace	Net to net	
6.	Eyelets	Net +1%	



7.	Synthetic lining	227.010 sq mt.
8.	Packing Material (Shoe Box)	As per packing policy

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:25/6/84-ALC3/2018	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:10/84-ALC3/2018 16.08.2018	Status: <b>Deferred</b>
25 HQ File :01/84/050/00105/AM19/	RLA File :06/24/040/00010/AM19/	Lic.No/Date:0610038889 22.05.2018	Defer Date: 13.09.2018

**Decision :** Committee considered the case as per agenda alongwith and noted that application for the above advance has been referred to DIPP for comments. Committee decided to await their comments. The case stands deferred for re-enlisting on 13.09.2018.

Case No.:36/8/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Approved</b>
HQ File :01/84/050/00153/AM19/	RLA File :34/24/040/00031/AM19/	Lic.No/Date:3410044180 25.05.2018	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to **ratify** the norms for the above advance authorization as under :

Sl. No.	Import Item	Quantity
1.	Relevant Polypropylene Granules	1.10 kg/kg content in export product
2	Relevant HDPE Granules	Quantity of import items 2, 3,4,6 and 9 together=19.437 MT
3	Relevant Masterbatch Antifibrillant	
4	Relevant Masterbatch White	
6	Relevant Conductive Black	
9	Relevant U.V Stabiliser Masterbatch(for export with U. V. Stabiliser)	1.05 kg/kg content in export product
5	Relevant Masterbatch Colour	
7	LLDPE	
8	LDPE	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:26/8/84-ALC3/2018	Party Name:FABEXPO	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Approved</b>
HQ File :01/84/050/00143/AM19/	RLA File :05/23/040/00097/AM19/	Lic.No/Date:0510406639 28.05.2018	

27 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and heard Shri Vikas Chopra, representative of the firm appeared before the Committee alongwith sample export product. Accordingly, Committee after due deliberation decided to **ratify** the norms for the above advance authorization allowing the consumption for export product item No.1&2 as 2.45 SQM per piece as per CAD/CAM . GSM should match in import and export.  
RA concerned may take necessary action subject to compliance of other usual conditions.

28 Case No.:16/8/84-ALC3/2018	Party Name:PANORAMA	Meet No/Date:10/84-ALC3/2018	<b>Approved</b>
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	EXPORTS P LTD	16.08.2018	
HQ File :01/84/050/00133/AM19/	RLA File :05/24/040/00132/AM19/	Lic.No/Date:0510406710 31.05.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization as applied for as per Appendix 4E. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:2/8/84-ALC3/2018	Party Name:KABADI SHANKARSA & CO.,	Meet No/Date:10/84-ALC3/2018 16.08.2018	Withdrawn
29	HQ File :01/84/050/00119/AM19/	RLA File :07/24/040/00051/AM19/	Lic.No/Date:0710113383 04.06.2018	
<b>Decision :</b> Committee considered the agenda and noted that above AA was ratified in Meeting No.09/84 dated 02.08.2018 and accordingly decided to <b>withdraw</b> the case from the agenda.				

	Case No.:1/8/84-ALC3/2018	Party Name:TORAY KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2018 16.08.2018	Approved
30	HQ File :01/84/050/00118/AM19/	RLA File :52/24/040/00025/AM19/	Lic.No/Date:5210042663 06.06.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:18/8/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:10/84-ALC3/2018 16.08.2018	Withdrawn
31	HQ File :01/84/050/00135/AM19/	RLA File :05/24/040/00143/AM19/	Lic.No/Date:0510406753 06.06.2018	
<b>Decision :</b> Committee considered the agenda and noted that above AA was ratified in Meeting No.09/84 dated 02.08.2018 and accordingly decided to <b>withdraw</b> the case from the agenda.				

	Case No.:4/8/84-ALC3/2018	Party Name:BULKCORP INTERNATIONAL PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2018 16.08.2018	Status: Deferred
32	HQ File :01/84/050/00121/AM19/	RLA File :08/24/040/00020/AM19/	Lic.No/Date:0810142773 07.06.2018	Defer Date: 13.09.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith and noted that application for the above advance has been referred to DIPP for comments. Committee decided to await their comments. The case stands deferred for re-enlisting on 13.09.2018.				

	Case No.:22/8/84-ALC3/2018	Party Name:WELCOME FOOTWEARS	Meet No/Date:10/84-ALC3/2018 16.08.2018	Status: Deferred
33	HQ File	RLA File	Lic.No/Date:0510406777	Defer Date:

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:01/84/050/00139/AM19/	:05/24/040/00129/AM19/	07.06.2018	13.09.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith and noted that application for the above advance has been referred to DIPP for comments. Committee decided to await their comments. The case stands deferred for re-enlisting on 13.09.2018.			

34	<b>Case No.:</b> 24/8/84-ALC3/2018	Party Name:PEE AAA IMPEX,	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Approved</b>
	HQ File :01/84/050/00141/AM19/	RLA File :32/24/040/00009/AM19/	Lic.No/Date:3210078517 07.06.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

35	<b>Case No.:</b> 25/8/84-ALC3/2018	Party Name:AGRIYAH SAFETY GEAR PVT. LTD.	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00142/AM19/	RLA File :06/24/040/00013/AM19/	Lic.No/Date:0610038907 08.06.2018	Defer Date: 13.09.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith and decided to examine the case. The case stands deferred for re-enlisting on 13.09.2018.				

36	<b>Case No.:</b> 20/8/84-ALC3/2018	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00137/AM19/	RLA File :05/24/040/00161/AM19/	Lic.No/Date:0510406851 13.06.2018	Defer Date: 13.09.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith and decided to examine the case. The case stands deferred for re-enlisting on 13.09.2018.				

37	<b>Case No.:</b> 19/8/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Approved</b>
	HQ File :01/84/050/00136/AM19/	RLA File :05/24/040/00163/AM19/	Lic.No/Date:0510406860 14.06.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.				

38	<b>Case No.:</b> 27/8/84-ALC3/2018	Party Name:JAYANITA	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00144/AM19/	RLA File :05/23/040/00131/AM19/	Lic.No/Date:0510406874 15.06.2018	Defer Date: 13.09.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith and noted that application for the above advance has been referred to DIPP for comments. Committee decided to await their comments. The case stands deferred for re-enlisting on 13.09.2018.				

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39	Case No.:6/8/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:10/84-ALC3/2018 16.08.2018	Approved
	HQ File :01/84/050/00123/AM19/	RLA File :05/24/040/00164/AM19/	Lic.No/Date:0510406896 18.06.2018	
	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization as applied for (Style No. 473D538, 473D038 & 10-006-1808). GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

40	Case No.:9/8/84-ALC3/2018	Party Name:ROLEX HOSIERY PVT LTD.	Meet No/Date:10/84-ALC3/2018 16.08.2018	Approved
	HQ File :01/84/050/00126/AM19/	RLA File :05/24/040/00159/AM19/	Lic.No/Date:0510406900 18.06.2018	
	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

41	Case No.:21/8/84-ALC3/2018	Party Name:POOJA INTERNATIONAL	Meet No/Date:10/84-ALC3/2018 16.08.2018	Status: <b>Deferred</b>
	HQ File :01/84/050/00138/AM19/	RLA File :05/24/040/00165/AM19/	Lic.No/Date:0510406893 18.06.2018	Defer Date: 13.09.2018
	<b>Decision :</b> Committee considered the case as per agenda alongwith and decided to ask the firm to furnish the CAD, measurement chart and sketch export products for examination of the case. The case stands deferred for re-enlisting on 13.09.2018.			

42	Case No.:30/8/84-ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2018 16.08.2018	Status: <b>Deferred</b>
	HQ File :01/84/050/00147/AM19/	RLA File :07/24/040/00067/AM19/	Lic.No/Date:0710113451 19.06.2018	Defer Date: 13.09.2018
	<b>Decision :</b> Committee considered the case as per agenda alongwith and decided to ask the firm to furnish the CAD, measurement chart and sketch export products for examination of the case. The case stands deferred for re-enlisting on 13.09.2018.			

43	Case No.:34/8/84-ALC3/2018	Party Name:COTTON WORLD	Meet No/Date:10/84-ALC3/2018 16.08.2018	Approved
	HQ File :01/84/050/00151/AM19/	RLA File :07/24/040/00065/AM19/	Lic.No/Date:0710113466 21.06.2018	
	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

44	Case No.:37/8/84-ALC3/2018	Party Name:HINDUSTAN	Meet No/Date:10/84-	Approved
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	APPAREL INDUSTRIES	ALC3/2018 16.08.2018	
HQ File :01/84/050/00154/AM19/	RLA File :03/94/040/00240/AM19/	Lic.No/Date:0310821856 21.06.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization on repeat basis with AA No.0310817721 dated 17.12.2017 ratified in Meeting Ni. 3/84 dated 10.05.2018. RA concerned may take necessary action subject to compliance of other usual conditions.			

45	Case No.:10/8/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:10/84-ALC3/2018 16.08.2018	Status: <b>Deferred</b>
	HQ File :01/84/050/00127/AM19/	RLA File :05/24/040/00178/AM19/	Lic.No/Date:0510406973 26.06.2018	Defer Date: 13.09.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith and decided to ask the firm to furnish the sample export products for examination of the case. The case stands deferred for re-enlisting on 13.09.2018.				

46	Case No.:12/8/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:10/84-ALC3/2018 16.08.2018	Status: <b>Deferred</b>
	HQ File :01/84/050/00129/AM19/	RLA File :05/24/040/00177/AM19/	Lic.No/Date:0510406972 26.06.2018	Defer Date: 13.09.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith and decided to ask the firm to furnish the sample export products for examination of the case. The case stands deferred for re-enlisting on 13.09.2018.				

47	Case No.:28/8/84-ALC3/2018	Party Name:KKP SPINNING MILLS PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Approved</b>
	HQ File :01/84/050/00145/AM19/	RLA File :32/24/040/00014/AM19/	Lic.No/Date:3210078534 26.06.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

48	Case No.:8/8/84-ALC3/2018	Party Name:PANORAMA EXPORTS P LTD	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Approved</b>
	HQ File :01/84/050/00125/AM19/	RLA File :05/24/040/00175/AM19/	Lic.No/Date:0510406982 27.06.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

49	Case No.:11/8/84-ALC3/2018	Party Name:PNR APPARELS PVT. LTD.,	Meet No/Date:10/84-ALC3/2018 16.08.2018	<b>Approved</b>
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HQ File :01/84/050/00128/AM19/	RLA File :05/24/040/00188/AM19/	Lic.No/Date:0510407020 29.06.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:7/8/84-ALC3/2018	Party Name:KITTY EXIM	Meet No/Date:10/84-ALC3/2018 16.08.2018	Approved
HQ File :01/84/050/00124/AM19/	RLA File :05/23/040/00101/AM19/	Lic.No/Date:0510407037 02.07.2018	
50	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:4/10/84-ALC3/2018	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:10/84-ALC3/2018 16.08.2018	Approved
HQ File :01/84/050/00167/AM19/	RLA File :03/94/040/00284/AM19/	Lic.No/Date:0310822199 09.07.2018	
51	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization <u>as applied for by the firm</u> , as per AA No.0310804197 dated 26.04.2016 ratified in Meeting No. 16/84-ALC3/2016 dated 10.11.2016. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:1/10/84-ALC3/2018	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2018 16.08.2018	Approved
HQ File :01/84/050/00164/AM19/	RLA File :05/24/040/00208/AM19/	Lic.No/Date:0510407141 10.07.2018	
52	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:5/10/84-ALC3/2018	Party Name:KUSUMGAR CORPORATES PVT LTD	Meet No/Date:10/84-ALC3/2018 16.08.2018	Approved
HQ File :01/84/050/00168/AM19/	RLA File :03/94/040/00337/AM19/	Lic.No/Date:0310822372 17.07.2018	
53	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorization <u>as applied for by the firm</u> as per AA No.0310804197 dated 26.04.2016 ratified in Meeting No. 16/84-ALC3/2016 dated 10.11.2016. RA concerned may take necessary action subject to compliance of other usual conditions.		



**Minutes of manual cases considered by the Norms Committee -V**  
**in Meeting No.10/84 AM-19 dated 16.08.2018**

54.

Case No. 144	M/s Mecord India Ltd
NC Meeting No.10/AM-19 Dated 16.08.2018	F.No. 01/84/171/00024/AM18/DES.V
Fixation of SION for export product 'Dipped Nylon monofilament fabrics'	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested for fixation of SION for export product 'Dipped Nylon monofilament fabrics made out of N6/N66 monofilament yarn of 322 Denier (0.20mm dia to 724 Denier (0.30mm dia). Committee noted that documents have been forwarded to DIPP for comments and decided to await their comments. The case stands deferred for re-listing on 13.09.2018.	

55.

Case No. 145	M/s Premier Fine Linens Pvt. Ltd.
NC Meeting No.10/AM-19 Dated 16.08.2018	F.No. 01/84/050/00172/AM18/DES.V RA F.No. 32/24/040/00018/AM18
Ratification of norms for the AA No. 3210078248 dated 08.09.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and allowed personal hearing to firm for 05.07.2018 to direction the firm to bring sample export product and explanation of wastage of each stage alongwith CAD. The case stands deferred for re-listing on 13.09.2018.	

56.

Case No. 145	M/S C.L. INTERNATIONAL
NC Meeting No.10/AM-19 Dated 16.08.2018	HQ File :01/84/050/00087/AM18/ RLA File :05/23/040/00083/AM18/
Request for ratification of adhoc norms for the Advance Authorisation No. 0510402674 dated 23.05.2017	
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that representation dated 17.04.2018 of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 13.09.2018.	

57.

Case No. 147	M/s.Loyal Textile Mills Ltd. Kovilpatti, Tamil Nadu
NC Meeting No.10/AM19 dated 16.08.2018	F.No. 01/84/162/00243/AM12/DES-V
Modification of norms for advance authorisation Nos. 3510035276 dt.25.08.2011, 3510044856 dated 31.12.2015, 3510044798 dt. 30.09.2015, 3510044806 dt.07.10.2015, 35100805 dt. 07.10.2015, 3510044832 dt. 08.12.2015, 3510044808 dt. 16.10.2015, 3510044807 dt 12.10.2015, 3510044800 dt. 30.09.2015, 3510044801 dt. 30.09.2015, 3510044858 dt. 06.01.2016 and 3510044799 dt. 30.09.2015	
<b>Decision :</b> Committee considered the agenda along with relevant papers and noted that firm has informed that NC has ratified the norms for man-made fibred in the ratio of 1:1.10 which is low as their requirements of wastage for processing of woven garments made out of acrylic-other man -made fibres and cotton. The case is being examined and stands deferred for re-listing on 30.08.2018.	









58.

Case No. 148	M/S Precise Seamless Apparels Pvt. Ltd.
NC Meeting No.10/AM19 dated 16.08.2018	HQ File :01/84/050/00043/AM19/ RLA File :05/23/040/00428/AM17/
Request for modification in Norms fixed Advance Authorisation No.0510406016 dated 28.03.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that M/s Precise Seamless Apparels Pvt. Ltd. vide their representation dated 23.07.2018 have requested to modification in Norms fixed Advance Licence No.0510406016 dated 28.03.2018 approved in its meeting No.07/84 dated 05.07.2018. Committee decided to allow personal hearing to firm for explanation of t heir case. The case is deferred re-enlisting on 13.09.2018.	

59.

Case No. 149	M/s Precise Seamless Apparels Pvt. Ltd.
NC Meeting No.10/AM-19 Dated 16.08.2018	F.No. 01/84/050/00044//AM19/ DES-V RA F.No. 05/24/040/00647/AM18
Request for modification in Norms fixed Advance Authorisation No.0510406015dated 28.03.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that M/s Precise Seamless Apparels Pvt. Ltd. vide their representation dated 23.07.2018 have requested to modification in Norms fixed Advance Licence No. 0510406015dated 28.03.2018 approved in its meeting No.07/84 dated 05.07.2018. Committee decided to allow personal hearing to firm for explanation of t heir case. The case is deferred re-enlisting on 13.09.2018.	

60.

Case No. 150	M/S Orient Craft Ltd.
NC Meeting No.10/AM-19 Dated 16.08.2018	F.No. 01/84/162/00098/AM-19/DES-V RA F.No. 05/27/00039/00020/AM15
Request for fixation of adhoc norms for the Annual Advance Authorisation No.0510392681 dated 05.01.2015 for export of Quit,Sham & Pillow Made of 100% Lines Woven Fabric GSM 215 (+/-10%) Style Name.1.QUILT SET 68"x 90" 2.QUILT SET 92"x96"3. QUILT SET 110"x96" 4. PILLOW 18"x18" CMS.	
<b>Decision:</b> M/s Orient Craft Ltd. vide their letter dated 06.08.2018 has submitted application for fixation of norms for annual A/A No.0510392681 dated 05.01.2015. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the adhoc norms in respect of above Annual Advance Authorisation as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.	

61.

Case No. 151	M/S Orient Craft Ltd.
NC Meeting No.10/AM-19 Dated 16.08.2018	F. No. 01/84/162/00099/AM-19/DES-V RA F. No. 05/27/00039/00020/AM15
Request for fixation of adhoc norms for the Annual Advance Authorisation No. 0510392681 dated 05.01.2015 for export of Quit, Sham ,Runner & Table Cloth Made of 100% Lines Woven Fabric GSM 170 (+/-10%) Style Name.1.QUILT SET 92"x 96" 2.QUILT SET 110"x96" 3. RUNNER 16"x96" 4. TABLE CLOTH 70"x96" 5. TABLE CLOTH 70"x108" 6.CUSHION 14"x14"7.CUSHION 12"x20"8.CUSHION 12"x24" 9. CUSHION 12"x18" 10. CUSHION 16"x16" CMS.	
<b>Decision:</b> M/s Orient Craft Ltd. vide their letter dated 06.08.2018 has submitted application for fixation of norms for annual A/A No.0510392681 dated 05.01.2015 alongwith relevant documents. Committee	

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considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the adhoc norms in respect of above Annual Advance Authorisation as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

62.

Case No. 152	M/S Orient Craft Ltd. New Delhi
NC Meeting No.10/AM-19 Dated 16.08.2018	F.No. 01/84/162/00100/AM-19/DES-V RA F.No. 05/27/00039/00020/AM15
Request for fixation of adhoc norms for the Annual Advance Authorisation No. 0510392681 dated 05.01.2015 for export of Bedskirt, Sham cover, Cushion Duvet Set, & Sheet Set made of 1 Linen/Cotton woven Fabric (Linen content more than 50%), GSM 195 (+/-10%) & 165 (+/-10%) Style Name.1.BEDSKIRT 60"x 80" +18" 2.BEDSKIRT 78"x80"+18" 3. SHAM COVER 26"x26" 4. CUSHION 12"x22" 5. DUVET SET 90"x92" 6.DUVET SET 106"x92" 7.QUILT 88"x92" 8.QUILT 106"x92" 9. SHEET SET 110"x112" 10. SHEET SET 118"x112" CMS	
<b>Decision:</b> M/s Orient Craft Ltd. vide their letter dated 06.08.2018 has submitted application for fixation of norms for annual A/A No.0510392681 dated 05.01.2015 alongwith relevant documents. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the adhoc norms in respect of above Annual Advance Authorisation as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.	

63.

Case No. 153	M/S Orient Craft Ltd.
NC Meeting No.10/AM-19 Dated 16.08.2018	F. No. 01/84/162/00101/AM-19/DES-V RA F. No. 05/27/00039/00020/AM15
Request for fixation of adhoc norms for the Annual Advance Authorisation No. 0510392681 dated 05.01.2015 for export of Duvet Cover, Sham Cover, Curtain, Placemat, Tissue Cover case Bag, Tea Towel & Apron made of Linen/Cotton woven Fabric (Linen content more than 50%), GSM 165 (+/-10%) Throw made out of linen/cotton woven fabric, GSM-342 (+/-10%) Style Name.1.DUVET COVER 70"x 86" 2. DUVET COVER 86"x86" 3. SHAM COVER 12"x18" 4. CURTAIN 140"x235" 5. CURTAIN 260"x235" 6.PLACEMENT 30"x45" 7.TISSUE COVER CASE 19"x26"x12" 8.BAG 34"x41" 9. TEA TOWEL 50"x70" 10. APRON 75"x79" 11.THROW 50"x60" CMS.	
<b>Decision:</b> M/S Orient Craft Ltd. vide their letter dated 06.08.2018 has submitted application for fixation of norms for annual A/A No.0510392681 dated 05.01.2015 alongwith relevant documents. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the adhoc norms in respect of above Annual Advance Authorisation as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.	

64.

Case No 154	M/s Shahi Exports Pvt. Ltd.
NC M.No.10/84 AM-19 dt.16.08.2018.	F.No.01/84/162/00094/ AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Jacket with Hood Made of 100% Polyester PU Coated Printed Woven Fabric GSM 80 with 100% Polyamide PU Coated Dyed Woven Lining Fabric GSM 197 with 100% Polyester Dyed Fleece Knitted Lining Fabric GSM 70 and 100% Polyester Dyed Woven Lining Fabric GSM 70 (Tolerance + or-10%) (STYLE NO 123693) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 04.08.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the	



case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

65.

Case No 155	M/s Shahi Exporots Pvt.Ltd.
NC M.No.10/84 AM-19 dt.16.08.2018.	F.No.01/84/162/00095/ AM19/DES-V
Prior fixation of adhoc norms for export of Boys Jacket with Hood Made of 100% Polyester PU Coated Printed Woven Fabric GSM 150 with 100% Polyester Dyed Woven Lining Fabric GSM 70 with 100% Polyester Dyed Woven Lining Fabric GSM 70 and 100% Polyester Dyed Fleece Knitted Lining Fabric GSM 140 (Tolerance + or -10%) (STYLE NO 122344) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 04.08.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

66.

Case No 156	M/s Shahi Exports Pvt. Ltd.
NC Meeting No.10/84 AM-19 dt.16.08.2018.	F.No.01/84/162/00096/ AM19/DES-V
Prior fixation of adhoc norms for export of Girls Jacket with Hood Made of 100% Polyester PU Coated Printed Woven Fabric GSM 150 with 100% Polyester Dyed Woven Lining Fabric GSM 70 with 100% Polyester Dyed Woven Lining Fabric GSM 70 and 100% Polyester Dyed Fleece Knitted Lining Fabric GSM 140 (Tolerance + or -10%) (STYLE NO 122345) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 04.08.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

67.

Case No 157	M/s Orient Craft Ltd.
NC Meeting No.10/84 AM-19 dt.16.08.2018.	F.No.01/84/162/00102/ AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Romper Made out of 100% Tencel Woven PFD Fabric GSM-165 (Tolerance + or -10%) Style No.9638-AR under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/S Orient Craft Ltd. vide their letter dated 10.08.2018 have requested for fixation of	



norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

68.

Case No. 158	M/s.Bulkpack Exports Ltd.
NC Meeting No.10/AM19 dated 16.08.2018	F.No. 01/84/050/014/AM16/DES-V RA F.No. 56/24/040/00058/AM15
Request for fixation of norms for the Adv. Authorisation No.5610004549 dated 23.02.2015	
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as under :	
<b>Export Item :</b> Flexible Intermediate Bulk Containers	
<b>S.No.</b>	<b>Import Item</b>
1.	PP Conductive Tape
2.	PP Conductive Film
3.	Polypropylene (PP) Granules
4.	UV Stablizer Masterbatch (containing not more than 20% UV Stablizer)
5.	Packing material (PP Granules)
	<b>Quantity</b>
	1.05MT/MT content contained in the export product.
	1.05MT/MT content contained in the export product.
	1.00MT only
	As per packaging policy

RA concerned may take necessary action subject to compliance of other usual conditions.

69.

Case No. 159	M/s.Dharmesh Textiles Ltd.
NC Meeting No.10/AM19 dated 16.08.2018	F.No. 01/84/050/483/AM17DES-V RA F.No. 33/24/040/00008/AM17
Fixation of adhoc norms for the Adv. Authorisation No.3310030367 dated 31.01.2017	
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above advance authorisation had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-enlisting on 13.09.2018.	

70.

Case No.160	M/s.AYM Syntex Ltd. (Formerly known as M/s. Welspun Syntex Ltd.)
NC Meeting No.10/AM19 dated 16.08.2018	F.No. 01/84/050/302/AM15DES-V RA F.No. 03/95/040/565/AM15
Modification of adhoc norms Adv. Authorisation No. 0310789947 dated 07.10.2014	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above advance authorisation had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-enlisting on 13.09.2018.	

71.

Case No 161	M/s Chelsea Mills LLP
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NC Meeting No.10/84 AM-19 dt.16.08.2018.	F.No.01/84/162/00103/ AM19/DES-V
Prior fixation of adhoc norms for export of 100% Cotton WVN Denim Infants & Girls Romper GSM:152 (+/- 10%) Style No.2117779 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/S Chelsea Mills.LLP vide their letter dated 07.08.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

72.

**Committee decided to make the correction in Advance authorisation Number in NC Meeting No.08/AM-19 Dated 19.07.2018 - Case No. 83 as under :**  
Advance Authorisation No. **05104400798** dated 14.12.2016 is **correct** as **0510400798** dated 14.12.2016 14.12.2016 and rest remains the same.

73.

**Committee decided to make the correction in File No. & Advance Authorisation in NC Meeting No.08/AM-19 Dated 19.07.2018 - Case No. 84 as under :**  
**HQ & RA file is corrected as under:-**  
**HQr F.No.01/84/050/00398/AM18/ and RA F.No. 05/24/040/00582/AM18**  
Advance Authorisation No. **05104400798** dated 14.12.2016 is **corrected** as **0510405694** dated 21.02.2018 and rest remains the same.





